Office Order

Subject: Notification of FSSAI's Designated Officer for Central Licensing under Section 36 of FSS Act, 2006 - reg.

In pursuance of Section 36 of the Food Safety and Standards Act, 2006, read with Section 1.2.1 (1) of Food Safety and Standards Regulations 2011 and in partial modification to order of even no dated 9th February, 2016, the following officers are hereby appointed as Designated Officers under Central Licensing with the jurisdiction/ area mentioned against each with immediate effect until further orders:-

<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>Name of the Officer</th>
<th>Area of Jurisdiction</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td>Shri. V K. Pancham, Deputy Director</td>
<td>Maharashtra &amp; Madhya Pradesh</td>
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<tr>
<td>2.</td>
<td>Smt. Sheetal Gupta, Scientist (II)</td>
<td>Gujarat, Goa, Dadra &amp; Nagar Haveli and Diu and Daman</td>
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</tbody>
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2. The Designated Officers, so appointed shall perform the functions of Central Licensing Authority in accordance with the provisions under FSS Regulations, 2011.

(Pawan Agarwal)
Chief Executive Officer

To,
1. All Commissioners of Food Safety
2. All Designated Officers/ Central Licensing Authority
3. IT Division- For uploading the order on FSSAI Website
4. HR Division, FSSAI HQs
5. Guard File of Regulatory Compliance Division